

Case :- P.I.L. CIVIL No. - 10341 of 2021

Petitioner :- Dr. Sandeep Pandey

Respondent :- U.O.I. Thru. Ministry Of Home Affairs, New Delhi & Ors.

Counsel for Petitioner :- Rajat Rajan Singh

Counsel for Respondent :- A.S.G., C.S.C.

Hon'ble Ritu Raj Awasthi, J.

Hon'ble Manish Mathur, J.

Heard learned Counsel for the parties through video conferencing.

In this Public Interest Litigation, the petitioner has prayed for ex gratia compensation under the Disaster Management Act, 2005 for persons who have lost their lives due to COVID-19 pandemic.

Learned counsel for the petitioner informs that after filing of this writ petition, he has come to know that the Apex Court in a suo motu matter vide order dated 30.4.2021 has suggested the Central Government to consider payment of compensation etc. to the victims.

Learned Additional Chief Standing Counsel, Sri H. P. Srivastava informs that this Court at Allahabad is also dealing with PIL No. 574 of 2020 in which the issue pertaining to COVID-19 has been taken up.

List this case in the month of July, 2021.

In the meantime, in case any decision in this regard is taken by the Apex Court or by this Court at Allahabad, that may be brought on record.

Order Date :- 10.5.2021

kvg/-